

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No/376/93

T.A. No.

DATE OF DECISION 06/10/1993

Maheshbhai Kantibhai Dave Petitioner

Mr.P.H.Pathak Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Maheshbhai Kantibhai Dave,
C/o, National Labour Union,
Shri Krishna Complex,
Kankaria,
AHMEDABAD.

..APPLICANT

Advocate : Mr.P.H.Pathak

versus

1. Union of India, notice
to be served through :
Secretary,
Govt.of India,
Ministry of Labour,
Rafi Marg,
NEW DELHI

2. Mr.K.V.Unni,
Desk Officer,
C/o,Secretary, Govt.of India,
Ministry of Labour,
Rafi Marg,
NEW DELHI

3. Manager,
National Seeds Corporation,
Shahalam,
AHMEDABAD

..RESPONDENTS

ORAL JUDGEMENT

O.A.376/93

Date: 06/10/1993

Per : Hon'ble Shri R.C.Bhatt,
Member (J)

Mr.P.H.Pathak, learned advocate for
for the applicant seeks permission to withdraw, this O.A. as
the respondent, National Seeds Corporation does not fall
under the schedule mentioned in the Section 14 (2) of the
Administrative Tribunals Act. Permission to withdraw is
granted. The application is disposed of as withdrawn.

M.R.Kolhatkar
(M.R.KOLHATKAR)
Administrative Member

R.C.Bhatt
(R.C.BHATT)
Judicial Member

ssh

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BEACH

AHMEDABAD

Application No. OA/376/93 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the ~~Recd. from~~ (Decided).

Dated : 28/10/93

Counter signed :

Ankush
11-11-93

Section Officer/Court Officer

Sign. of the dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE CMF 376/93 OF 19

NAMES OF THE PARTIES M. K. Dave

VERSUS

4.0.2 & on.

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